

(Abolition) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 16th May, 1969".

ESTIMATES COMMITTEE

Eighty-Second Report

SHRI N. SHIVAPPA (Hassan): I beg to present the Eighty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimate Committee on the Ministry of Food, Agriculture, Community Development (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

13.12 hrs.

*The Lok Sabha adjourned for lunch till ten minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at fourteen minutes past Fourteen of the Clock.*

[SHRI GADILINGANA GOWD *in the Chair.*]

CRIMINAL AND ELECTION LAWS AMENDMENT BILL—*contd.*

MR. CHAIRMAN : The House will now resume discussion of the Criminal and Election Laws amendment Bill. Shri Lobo Prabhu.

श्री मधु लिमये (मुंजर) : मैं आपसे एक विनती करना चाहता हूँ। अभी मुझे खबर मिली है कि डा० राम सुभग सिंह जी के मकान पर डालटन-गंज-पटना गाड़ी चलाये जाने के बारे में विनती करने के लिए और धरना देने के लिए एक आदमी गया था और उसकी पिटाई करने का काम उनके सचिव के द्वारा और पुलिस के द्वारा किया गया है। इसलिए मैं आपसे विनती करता हूँ कि मन्त्री महोदय के कानों तक आप यह बात पहुँचायें और इसके बारे में उनसे खुलासा करवायें।

SHRI OM PRAKASH TYAGI (Moradabad) : Sir, I beg to move :

"That the Bill, as reported by Joint Committee, be circulated for the purpose of eliciting opinion thereon by the 15th October, 1969." (11)

MR. CHAIRMAN : Shri Lobo Prabhu.

SHRI LOBO PRABHU (Udipi) : Sir, while the Government may feel very happy that they are passing many Bills and passing them very quickly, I would like to remind Members present that this is a House of the Legislature. The laws which it passes are more important than any other work, and unless there is concentration on the provisions of the Bill, there are going to be at least two consequences: first, the courts will have to strain at the meaning of many of the Bills passed here, and second, the litigant public will be faced with many avoidable difficulties. I would, therefore, request the House and you, Sir, to allow me to go through this Bill in detail as it should be so that it has both meaning and purpose, and that it achieves its purpose instead of being just a Bill which the Government has been able to roll across.

The purpose of this Bill is stated to be the removal of communal and regional tensions. Two questions arise: first, whether, the law can remove these tensions, whether the Government is justified in frustrating what the law has set out to do and what the Government itself wants these laws to do. These are very important questions, because I shall develop that every law the Government passes simply passes into limbo. It is of no use at all. My good friend Shri Ismail has already referred to the existing laws being ample, but they have not been used at all till very recently, and that same condition exists in respect of all the laws. Government thinks that as soon as it passes a law, it can continue to be inactive and continue to go on as before.

The Bill provides for amendment of three different pieces of legislation : first, the Indian Penal Code. The Indian Penal Code is sought to be amended in respect of section 153A in a very insignificant way. I use the word "insignificant" because it seems